ITEM NO.23 COURT NO.2 SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C)..... of 2015
CC No(s). 1520/2015

(Arising out of impugned final judgment and order dated 04/03/2014 in CEA No. 39/2013 passed by the High Court Of Punjab & Haryana At Chandigarh)

COMMISSIONER OF CENTAL TAX, CHANDIGARH Petitioner(s)

VERSUS

M/S PEE IRON & STEEL CO. (P) LTD. Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 30/01/2015 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. Mukul Rohatgi,Adv.
Mr. Arijit Prasad,Adv.
Mr. Ajay Sharma,Adv.
Mr. B. Krishna Prasad,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List before a Bench in which one of us (Hon'ble Goel, J.) is not a member.

(MAHABIR SINGH)
COURT MASTER

(VEENA KHERA)
COURT MASTER

Signature Not Verified
Digitally signed by Mahabir Singh
Date: 2015.01.30 15:41:14 IST
Reason: